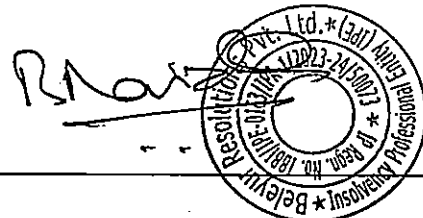


FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
FOR THE ATTENTION OF THE CREDITORS OF
SANGHVI BEAUTY & TECHNOLOGIES PRIVATE LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor SANGHVI BEAUTY & TECHNOLOGIES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor 12 th August 2015
3.	Authority under which corporate debtors are incorporated /registered ROC- Incorporated under the Companies Act, 2013
4.	Corporate Identity No. U72900PN2015PTC156163
5.	Address of the registered office and principal office (if any) of Corporate debtors Registered address: Sanghvi House, No. 105/2 , ShivajiNagar Pune - 411005 Maharashtra
6.	Insolvency commencement date in respect of corporate debtors 12 th September 2025
7.	Estimate date of closure of insolvency resolution process 11 th March 2026
8.	Name and registration number of the insolvency professional acting as Interim Resolution Professional (IRP) Beleyur Resolutions Private Limited Represented by its Director and Insolvency professional Ravindra Beleyur Reg. No. IBBI/IPE-0163/IPA-1/2023-24/50073
9.	Address and e-mail of the Interim Resolution professional, as registered with the Board 'Shreevathsa', 428, 19th B Cross, 3rd Block, Jayanagar Bengaluru - 560 011 Tel: +91 80 26540193 Email : ip@beleyur.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional Beleyur Resolutions Private Limited 'Shreevathsa', 428, 19th B Cross, 3d Block, Jayanagar, Bengaluru - 560 011 Tele: +91 80 26540193 Email: cirp-sanghviibtpl@beleyur.in
11.	Last date for submission of claims 6 th October 2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the IRP Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class Not applicable
14.	(a) Relevant Forms and (b) Details of Authorised Representatives are available at: (a) Web link- https://www.ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench-VI has ordered the commencement of a Corporate Insolvency Resolution Process of Sanghvi Beauty & Technologies Private Limited on 12th September 2025.



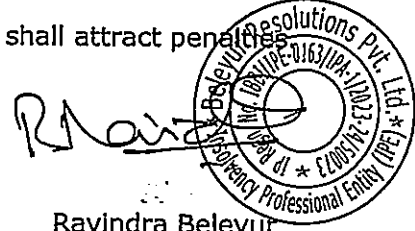
The creditors of Sanghvi Beauty & Technologies Private Limited are hereby called upon to submit their claims with proof **on or before 6th October 2025** to the Interim Resolution Professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 19th September 2025

Place: Bengaluru



Ravindra Beleyur
Representing the Beleyur Resolutions
Private Limited (IPE)- Interim
Resolution Professional of Sanghvi
Beauty & Technologies Private Limited
under CIRP

The above notice was published on 21st September 2025 in the following print media:

1. Times of India(English)-All Maharashtra editions
2. Lokmat(Marathi)-All Maharashtra Editions.

